

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**KLT AUTOMOTIVE AND TUBULAR PRODUCTS LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>KLT AUTOMOTIVE AND TUBULAR PRODUCTS LIMITED</b>
2. Date of incorporation of corporate debtor	26-09-1994
3. Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U34300MH1994PLC081463
5. Address of the registered office and principal office (if any) of corporate debtor	B-601, Elegant Business Park, MIDC Road No. 2, Andheri (East), Mumbai City, Mumbai, Maharashtra, India, 400059
6. Insolvency commencement date in respect of corporate debtor	Pursuant to the order passed by the Hon'ble NCLT, Mumbai bench on 21-12-2023 in C.P. (LB) No. 1406 /MB/2020
7. Estimated date of closure of insolvency resolution process	18-06-2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mrs. Dipti Amit Thite IBBI/IPA- 002/IP- N01087/2021- 2022/13629
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 9, B Building, ,Ramyaganari Housing Society, Bibwewadi, Pune, Maharashtra , 411 037 Email Id: kltautomotivecirp@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: Flat No. 9, B Building, ,Ramyaganari Housing Society, Bibwewadi, Pune, Maharashtra , 411 037 Email Id: kltautomotivecirp@gmail.com
11. Last date for submission of claims	04-01-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KLT AUTOMOTIVE AND TUBULAR PRODUCTS LIMITED** on 21-12-2023.

The creditors of **KLT AUTOMOTIVE AND TUBULAR PRODUCTS LIMITED**, are hereby called upon to submit their claims with proof on or before 04-01-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – NOT APPLICABLE

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sd/-**

**Dipti Amit Thite**

**Interim Resolution Professional**

**IBBI Registration No.: IBBI/IPA- 002/IP- N01087/2021- 2022/13629**

**Date : 24-12-2023**

**Place : Pune**

FIRM'S SYRUPS ARE LINKED TO 70 DEATHS IN GAMBIA

# No tampering with test samples: Maiden Pharma

Officials earlier claimed to conclude bribery investigation

KRISHNA N DAS  
New Delhi, December 23

**MAIDEN PHARMACEUTICALS**, WHOSE cough syrups have been linked to the deaths of children in Gambia, on Saturday denied it had tampered with test samples or bribed officials to do so, as alleged in a complaint under investigation by local health officials.

An investigator with Haryana's Food and Drug Administration told *Reuters* on Friday said that he was close to finishing a probe into whether a state drug regulator was bribed to switch samples, tested by the central government, that contradicted the World Health Organization (WHO)'s findings of toxic substances in the cough syrups.

"I have never changed the sample," Maiden founder Naresh Kumar Goyal said. "There is no evidence and no proof against us. I have not given a bribe." The Maiden founder said that neither he



STORY SO FAR

■ Maiden Pharma and two other pharma firms are linked to at least 141 deaths due to cough syrups in Gambia, Uzbekistan and Cameroon

■ Maiden Pharma has declined the accusations

■ Govt tests at the laboratory showed the syrups produced by Maiden Pharma were not toxic

■ This contradicted the WHO's findings of toxic substances in the cough syrups

■ Haryana's Food and Drug Administration is probe over Maiden Pharma bribing the agency to switch samples

nor any representative of his company had been called to appear in front of the investigator, Gagandeep Singh, joint director at Haryana's Food and Drug Administration.

Goyal said that a competitor was behind the complaint but did not name them. Singh declined to comment on Goyal's statement.

The WHO has linked syrups made by Maiden to the deaths of 70 children in Gambia last year, but the government says subsequent tests at a government laboratory showed the

syrups were not toxic.

Singh told *Reuters* on Friday that his agency had received a comprehensive and exhaustive complaint that the state's drug regulator, in return for a bribe of ₹5 crore, helped to switch test samples before they were delivered to laboratory.

The regulator, Manmohan Taneja, did not respond to phone calls and electronic messages seeking comment. He told *Reuters* in October that the complaint behind the bribery probe was a "fake complaint from a fake person" and

that "anyone can send any fake complaint against anyone".

*Reuters* was unable to independently establish that any bribes were paid. Goyal said that his factory, which was closed by the government in October 2022 after the Gambia deaths came to light, was now under renovation and he had asked the authorities to inspect the facility so that it could be reopened.

"There was no fault in the factory, but since they pointed out some things, we have rectified them," he said. "We are trying our best, we are pursuing the matter with the concerned officers. That's all we can do."

The health ministry did not respond to a request for comment. Two sources with direct knowledge of the matter said that the government was in no hurry to reopen any of the three pharmaceutical factories, including Maiden's factory in Haryana state, linked to at least 141 deaths since last year in Gambia, Uzbekistan and Cameroon. One of the sources added that no decision was likely before next May's general election, given the risk of a negative public reaction.

—REUTERS

## JSPL, RINL to secure supply of liquid steel to Angul plant

**JINDAL STEEL POWER** said its partnership with Rashtriya Ispat Nigam will ensure the supply of liquid steel to its upcoming hot strip mill at Angul in Odisha.

In a statement, JSPL said it has entered into a memorandum of understanding (MoU) with RINL for the operationalisation of the latter's blast furnace-3 (BF-3). "The tie-up with RINL will release additional liquid steel for slab casting and onward rolling into hot rolled coils from JSPL's upcoming state-of-the-art hot strip mill at Angul which is slated for commissioning soon," it said.

The blast furnace BF-3 at the RINL plant in Visakhapatnam has been closed since January 2021. The restart of the BF-3 is planned for December 30, at a capacity of 200,000 tonnes of hot metal per month.

On Friday, RINL said JSPL will provide working capital support or raw material supply of ₹800-900 crore under a pact signed between the companies. In return, RINL will ensure the supply of 90,000 tonnes of cast blooms to the private steel company, JSPL said in a statement.

—PTI

# Air India welcomes its first Airbus A350 aircraft

FE BUREAU  
New Delhi, December 23

**TATA GROUP-PROMOTED AIR** India on Saturday received the first of its 20 Airbus A350-900 aircraft, registered VT-JRA. According to the airline, the aircraft arrived in New Delhi from the Airbus facility in Toulouse, France.

In a statement, the airline said that the delivery flight, operated using the special call sign AI350, was welcomed by Air India representatives. Besides, Air India's senior commander, Captain Monika Batra Vaidya, who is among the first few Indian pilots to be trained on the A350, was on board as an observer.

The airline said that it became the first to induct the new widebody fleet type in India in more than a decade. Notably, Air India was also the first Indian airline to have inducted the Boeing 787 Dreamliner fleet type in 2012.

According to Campbell Wilson, chief executive officer (CEO) and managing director (MD), Air India, "This moment marks a red-letter day for all of us at Air India. The A350 is not just metal and engines; it's the flying embodiment of the relentless efforts of all Air India employees towards our airline's continuing transformation and of our commitment to



The inside view of Air India A350 Business Class.

setting new benchmarks. It is also, in many ways, a declaration of Indian aviation's resurgence on the world stage."

"As a symbol of the new age of flying, the A350 promises a world-class, long-haul travel experience on our non-stop routes, providing an unparalleled level of comfort. Its excellent flight economics and state-of-the-art technology underscore our dedication to commercially successful operations and to achieving our sustainability goals," Wilson stated. Furthermore, the airline said that the A350 will enter commercial service in January 2024, initially operat-

ing domestically for crew familiarization, followed by longer-haul flights to destinations across continents. The airline will announce the schedule of commercial operations with the A350 in the coming weeks.

In terms of features, the A350-900 aircraft come in a three-class cabin configuration with 316 seats designed by Collins Aerospace, which includes 28 private Business Class suites with full-flat beds, 24 Premium Economy seats with extra legroom and multiple other differentiating features, and 264 spacious Economy Class seats.

## Religare Finvest to probe fraud by former promoter

**RELIGARE FINVEST (RFL)**, the wholly owned non-banking financial company (NBFC) subsidiary of Religare Enterprises, has commissioned an investigation into alleged siphoning-off of funds from RFL by erstwhile promoters Malvinder Singh and Shivinder Singh, it said in an exchange notice.

"Pursuant to the terms agreed with respect to the recovery proceeds of CLB (corporate loan business) portfolio and FDs misappropriated by Lakshmi Vilas Bank (LVB) (now DBS), under the Upside Sharing Agreement signed by RFL with the lenders, it is imperative for RFL to keep pursuing recovery of the siphoned off funds," it said.

Accordingly, to aid RFL to recover such funds, RFL has commissioned the investigation.

—FE BUREAU

## Govt denies reports over lowering duty on oil imports



**IN RESPONSE** TO widely circulated media reports on government decision to extend lower import duty for palm, soybean and sunflower oil till March 31, 2025, the finance ministry on Saturday clarified that reports were erroneous.

"It is categorically clarified that the Government extended the validity period of import duty exemption on Masur Dal only, by one year up to 31.3.2025", a tweet by the finance ministry read.

Currently, crude palm, soybean and sunflower oil imports attract only a 5% agri infra cess and a 10% education cess, resulting in a total tax incidence of 5.5%.

The lower import duty structure on edible oils is currently valid till March 31, 2024.

In June, the government had reduced the import duty on refined soyabean and sunflower oils to 12.5% from 17.5%. India imports about 58% of the total annual edible oil consumption of around 25 million tonne.

—FE BUREAU



### FORM A PUBLIC ANNOUNCEMENT

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Sd/-  
Dipti Amit Thite  
Interim Resolution Professional  
IBBI/IPA-002/IP-NO1087/2021-2022/13629  
Date: 24-12-2023  
Place: Pune

### ASHOKA VINIYOGA LIMITED

(CIN: U99999DL1949PLC155544)  
Registered Office: 77A, Block-B, Greater Kailash-I, New Delhi-110048  
Phone: +91-7303495378, Email: ashokaviniyoga@gmail.com

#### NOTICE

##### Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

Members are hereby informed that pursuant to Section 124(6) of the Companies Act, 2013, read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendment(s) thereto ("IEPF Rules"), all shares in respect of which dividend has not been claimed by the shareholders for seven consecutive years or more shall be transferred by the Company in the name of Investor Education and Protection Fund (IEPF) in terms of IEPF Rules.

Dividend amount in respect of shares held by the members that has remained unclaimed from the financial year 2016-17 onwards are liable to be transferred to IEPF account. The due date of transfer of shares to IEPF is March 29, 2024.

Individual notices to respective shareholders have been sent at their latest addresses available in the Company records, inter alia, providing the details of shares liable to be transferred to IEPF for taking appropriate action.

The concerned shareholders are requested to claim unclaimed dividend on or before March 29, 2024, failing which their shares shall be transferred to IEPF as per the procedure prescribed in the Rules.

The concerned shareholders would be entitled to claim the shares from IEPF authority by making an application in web form IEPF-5, as prescribed under the aforesaid rules and the same is available on IEPF website i.e. [www.iepf.gov.in](http://www.iepf.gov.in).

In case the shareholders have any queries with respect to the subject matter and IEPF Rules, they may send their queries to the Company at mail id: [ashokaviniyoga@gmail.com](mailto:ashokaviniyoga@gmail.com) or can contact Skyline Financial Services Private Limited (Registrar and Transfer Agent), D-153A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Phone: 011-26812682/83, Email: [iepf@skylinefin.com](mailto:iepf@skylinefin.com). Shareholders are requested to kindly register their email address with the Company or RTA at above given email addresses.

For Ashoka Viniyoga Limited  
Sd/-  
Vivek Gupta  
(Director)  
Date: December 23, 2023  
Place: New Delhi  
(DIN: 07270491)

# Attention GST Taxpayers!

Please file your Annual Return in FORM GSTR-9\* and FORM GSTR-9C# for F.Y. 2022-2023

**Before Due Date**

**December 2023**

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\*Taxpayers required to file FORM GSTR-9

All GST taxpayers having Aggregate Annual Turnover above ₹ 2 Crore (during F.Y. 2022-2023) except the following:

Input Service Distributor

TDS Deductor

TCS Collector

Casual Taxable Person

Non-Resident Taxable Person

#Taxpayers required to file FORM GSTR-9C

Taxpayers whose Aggregate Annual Turnover is above ₹ 5 Crore (during F.Y. 2022-2023) are required to file a self-certified reconciliation statement in FORM GSTR-9C along with Annual Return in FORM GSTR-9

Late Filing of FORM GSTR-9 and FORM GSTR-9C will attract late fee

Please Scan for details on GST Annual Returns

Central Board of Indirect Taxes and Customs

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